

IN THE NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH

COURT – IV

17.

RCP(IB)/02(MB)2024  
Connected to  
C.P. (IB)/373(MB)2021

CORAM:

MS. ANU JAGMOHAN SINGH  
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI  
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON 27.03.2024

NAME OF THE PARTIES:

Radhakrishna Agro

Vs.

Alttop Ishichi Solutions and Projects  
Private Limited

SECTION: 9 OF THE INSOLVENCY AND BANKRUPTCY CODE, 2016.

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**ORDER**

1. Mr. Vishal Shriyan a/w Riddhi Kiagle, Ld. Counsel for the Petitioner present. Mr. Siddharth Samantray, Ld. Counsel for the Corporate Debtor present through VC.
2. Record file shows that on 12.02.2024, three weeks' time was granted to the Corporate Debtor to file reply, but till date he has not filed any reply. This Bench is of the view that, the Corporate Debtor is not interested in filing their reply. Hence, the Corporate Debtor right to submit a reply is *forfeited*.
3. List this matter for further consideration on 08.05.2024.

Sd/-  
ANU JAGMOHAN SINGH  
Member (Technical)

Sd/-  
KISHORE VEMULAPALLI  
Member (Judicial)